calling-attention-notices, but I have not called any Congress Member.

Shri Kapur Singh: I merely wanted to bring it to your notice.

श्री रामेश्वरानन्द : आपने कहा कि दूसरे प्रकार से इस पर बहस के लिए नोटिस दे सकते हैं । इसके लिए आपको बार-बार धन्यवाद । लेकिन मेरी प्रार्थना है कि इसी प्रकार से चीन के लिए जब कहा जाता था तो लीपापोती कर दी जाती थी, यही अब किया जा रहा है । यह केवल नागालैण्ड का सवाल नहीं है और न केवल नागाओं का सवाल है । इसमें विदेशी ताकतों का हाथ है । इस मामले को सामने आना चाहिए था । हम भी यहां पर देश की भलाई के लिए आए हुए हैं....

Shri Tyagi: I have given a calling-attention-notice about Mr. Chou En-lai's statement, and you were good enough to have accepted it.

Mr. Speaker: That question is to be dealt with separately. I have made enquiries. I cannot tell him just at present what happens to that. I shall decide that. He will know that after some time.

12.22 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(i) Statement No. I—Fourth Session, 1963 (Third Lok Sabha) [Placed in Library, *see* No. LT-1103/63]

(ii) Supplementary Statement No. IV.—Third Session, 1962-63 Third Lok Sabha) [Placed in Library, *see* No. LT-1104/63].

(iii) Supplementary Statement No. IV.—Second Session, 1962 (Third Lok Sabha) [Placed in Library, *see* No. LT-1105/63].

(iv) Supplementary Statement No. IX.—First Session, 1962 (Third Lok Sabha) [Placed in Library, *see* No. LT-1106/63].

(v) Supplementary Statement No. VII.—Sixteenth Session, 1962 (Second Lok Sabha) [Placed in Library, *see* No. LT-1107/63].

Shri S. M. Banerjee (Kanpur): May I submit one thing about this item? When Shri K. C. Reddy was replying to the debate the other day, he said that he had submitted the statement showing the licences etc., to the hon. Minister of Parliamentary Affairs. We have received one such statement. I want to know whether that is an exhaustive one, or whether there is another statement still to be circulated by the hon Minister.

Shri Satya Narayan Sinha: I cannot say offhand. I would just make enquiries and let the hon. Member know.

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(i) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excises Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 530 dated the 30th March, 1963.

(b) G.S.R. No. 531 dated the 30th March, 1963.

[Shrimati Tarkeshwari Sinha]

(c) G.S.R. No. 598 dated the 6th April, 1963.

[Placed in Library, *see* No. LT-1108/63].

(ii) a copy of Notification No. G.S.R. 532 dated the 30th March, 1963 containing Corrigendum to G.S.R. No. 101 dated the 19th January, 1963, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library, *see* No. LT-1109/63]

(iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:

(a) G.S.R. No. 533 dated the 30th March, 1963.

(b) G.S.R. No. 569 dated the 28th March, 1963.

(c) G.S.R. No. 570 dated the 29th March, 1963.

(d) G.S.R. No. 891 dated the 30th March, 1963.

(e) G.S.R. No. 599 dated the 6th April, 1963.

(f) G.S.R. No. 600 dated the 6th April, 1963.

[Placed in Library, *see* No. LT-1110/63].

12.24 hrs.

ELECTION TO COMMITTEE

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to move:

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the All India Institute of Medical Sciences, subject to the other provisions of the said Act, *vice* Shri U. N. Dhebar resigned from Lok Sabha.".

Mr. Speaker: The question is:

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the All India Institute of Medical Sciences, subject to the other provisions of the said Act, *vice* Shri U. N. Dhebar resigned from Lok Sabha"

The motion was adopted.

12.25 hrs.

*DEMANDS FOR GRANTS—contd

MINISTRY OF MINES AND FUEL

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 78 to 80 and 136 relating to the Ministry of Mines and Fuel for which 5 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND NO. 78—MINISTRY OF MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 22,78,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of pay-

*Moved with the recommendation of the President.